### COURT-II

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 160 OF 2016

## Dated : <u>19<sup>th</sup> March</u>, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

#### In the matter of:

M/s Print Wizards Vs. Tata Power Delhi Distribution Ltd. & Anr.			 Appellant(s)
			 Respondent(s)
Counsel for the Appellant (s)	:	Mr. Pradeep Bajaj	
Counsel for the Respondent(s)	:	Mr. Aditya Gupta for R.1	

Mr. Anand K. Ganesan Mr. Anurag Bansal Ms. Anukriti Jain Mr. Manu Sheshadri for R. 2

### <u>ORDER</u>

Mr. Pradeep Bajaj, appearing for the appellant, party-in-person was present. He submitted that the learned counsel, Mr. Sanjay Kumar is unwell, and, therefore, he prays for ten days' time.

Submission made by the party-in-person, as stated above, is placed on record.

In view of above, ten days' time is granted, as requested on the ground that the learned counsel, Shri Sanjay Kumar is not keeping well today.

Re-list the matter on **<u>05.04.2018</u>**, as requested by the Appellant.

(S.D. Dubey) Technical Member Ss/js (Justice N.K. Patil) Judicial Member